

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

OA/021/01486/2015

Date of Order : 06-03-2019

Between :

Dr. D. V. Nalini Devi  
W/o Sri P. Ramachandra Murthy,  
59 years, Principal, Railway Degree  
College, Lallaguda, Secunderabad,  
R/o H.No.12-13-700,Nagarjunanagar,  
Tarnaka, Secunderabad-500 017. ....Applicant

AND

1. Union of India, Ministry of Railways,  
(Railway Board), represented by its Secretary,  
New Delhi.
2. The Joint Secretary (E&P),  
Ministry of Railways,  
Railway Board, New Delhi.
3. The General Manager, South Central Railways,  
Rail Nilayam, Secunderabad.
4. The Chief Personnel Officer,  
Personnel Branch, South Central Railways,  
Rail Nilayam, Secunderabad.

...Respondents

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Counsel for the Applicant: Mr. M. Panduranga Rao

Counsel for the Respondents : Mr. S. M. Patnaik, SC for Rlys

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CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

THE HON'BLE MRS.NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mr.Justice R. Kantha Rao, Judicial Member)

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No representation for the applicant. It is submitted by the learned Standing Counsel for Respondents that the relief prayed for by the applicant has been granted and proof thereon vide proceeding No. E(O)III-2017/PM/14, dated 28-02-2017 has been produced.

2. The OA is therefore closed. No order as to costs.

(NAINI JAYASEELAN) (JUSTICE R.KANTHA RAO)  
ADMINISTRATIVE MEMBER JUDICIAL MEMBER  
Dated : 6<sup>th</sup> March, 2019.  
Dictated inOpen Court.

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